

(5) 23.9.2004.

Appl: None.

Resp: Shri S.K. Pandey.

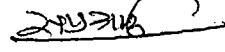
By order dated 10.10.2003 in O.A.

386/2001, the respondents were directed to examine the claim of the applicant and after obtaining the approval/sanction make a payment of interest to the applicant. The counter reply filed by the respondents clearly shows that the interest has been calculated for the period of delayed payment of the pension and amount of Rs. 94 has also been ordered to be paid. We find that the orders have been complied with. No contempt is made out. Proceedings are dropped. Notices are discharged.

OR
Copy of order
dated 10.10.2003
28/9/04


(M.L. Sahni)

M(J)


(S.P. Arya)

M(A)

V.